261 Alleged molestation and [20 DEC. 1983 J harassment of

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): So it is agreed that we will continue the Bill tomorrow, we won't conclude today.

REFERENCE TO THE ALLEGED MOLESTATION AND HARASSMENT OF WOMEN AND VIOLENCE IN SOME PARTS OF WEST BENGAL — Contd.

THE VICECHAIRMAN (SHRIMATI MARGARET ALVA): Mrs. Kanak Mukherjee.

SHRIMATI KANAK MUKHERJEE: Madam Vice-Chairman, what I was saying was that please let me express first of all that we are all equally concerned, with the honour and chastity cf women as other Members are, and there must not be any trading with the honour and chastity of women, that we must see. Now about this incident of Birbhum, as I said, it is baseless on the ground that we have just received one mass petition signed by 84....

MISS SAROJ KHAPARDE: We have also received. .(Interruptions). These are all baseless. (Interruptions). The base is not baseless. All the facts and figures they have given.

श्री रामेश्वर सिंह (उत्तर श्रदेश): मेरा प्वाइंट ग्राफ ग्राडंग है . . . 3 P.M.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA); This is not proper. (Interruptions). Saroj, please cooperate. Please sit down. I only want te say that we have wasted a lot of record. I have stopped recording. No-I think we should finish it in two minutes and conclude it. Please do not interrupt.

SHRi DIPEN GHOSH (West Bengal): As if they are telling the truth.

MISS SAROJ KHAPARDE: We are saying the truth.

SHRI DIPEN GHOSH: We know better.

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MISS SAROJ KHAPARDE: You go personally and see the people and come and then mention it in the House. Do not talk baseless, nonsense ia the House.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Miss Saroj, please sit down. Nothing will go on record. I have stopped recording. Nothing is going on record. Please sit down.

SHRI RAMESHWAR SINGH:**
SHRI DIPEN GHOSH:
MISS SAROJ KHAPARDE:***
SHRIMATI USHA MALHOTRA
(Himachal Pradesh):***

SHRIMATI MONIKA DAS: ***

SHRI HAREKRUSHNA MALLICK: (Orissa):*'*

SHR] LAXMI NARAIN (Delhi):

श्री रामेश्वर सिंह: मेरा प्वाइंट आफ ग्राइंट पहले सुन लीजिये।

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA); Yes, Mr. Rameshwar Singh. Please sit down. I have not given permission to any* body to speak except Mr. Rameshwar Singh. You must co-operate. I have already asked Mr. Rameshwar Singh to raise a point of order. He has taken my permission. I have called him. (Interruptions). We cannot manage to conduct any business in this manner. Please, there must be some system. (Interruptions).

SHRIMATI MONIKA DAS (Karnat-ka):***

MISS SAROJ KHAPARDE:***
SHRI HAREKRUSHNA MALLICK:

श्री रामेश्वर सिंह: आप हनकी इजाजत दे रही हैं?

***Not Recorded.

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कुमारो सरोज खापडें: हर समय खड़े होकर मत बोला करिये... (व्यवधान) आपको ठीक तरह से बिहेव करना चाहिए हाऊस में। कम्युनिस्ट पार्टी के मदों को यहां बोलने म डर लग रहा है इसलिए यहां महिलाओं को खड़ा किया जा रहा है ...

श्री रामेश्वर सिंह : मैं बोलूं?

कुमारी सरोज खापडें : ग्राप विल्कुल मत बोलिए... (व्यवधान) इनका साथ देना कब से शरू किया?

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Please sit down. I told you, Mr. Rameshwar Singh is raising a point of order. Listen to hirn and then say what you have to say.

DR. RAFIQ ZAKARIA (Maharashtra): His point of order will create more disorder.

श्री सयद रहमत अली (आंध्र प्रदेश) : इनकी पाइंट आफ आर्डर के लिए एलाऊ किया है लेकिन हमारे एक दोस्त ने पाईट आफ डिसआर्डर रेज किया था, उसका क्या होगा ?

†[عربی سهد رحمت علی (أندهوا پردیمی): ان کو پوائشت آف آردو کے لئے الاؤ کیا ہے - لیکن همارے ایک دوست نے پوائشت آف دس آردو ریا تیا - اس کا کیا ہوگا -]

श्री रामेश्वर सिंह: मेरा पाइंट आफ आर्डर यह है.... (व्यवधान)

कुमारी सरोज खाएडं: कि महिलाओं के साथ अन्याय हो रहा है, प्रत्याचार हो रहा है।

श्री रामेश्वर सिंह : उपसभाष्यक्ष महोदया, में बहुत चितित हूं कि सरकारी पक्ष श्राखिर करना क्या चाहता है ... (व्यवधान)

+[] Translation in Arabic script.

कुमारी सरोज खापडें करना यह चाहता है कि... (ध्यवधान)

SHRI LAXMI NARAIN: We want to run the Government and save the

सरकारी पक्ष गवर्नमेंट चलाना चाहता है, ग्रीर क्या पूछते है ? पूछिए

SHRI P. N. SUKUL; This is no point of order.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): You have not heard him. Please listen to him.

डा० रफीक जकरीया: सरकारी पक्ष चाहता है कि भ्राप खामोश वंठ जायें।

उपसभाष्यक्ष (श्रीमती मारग्रेट भ्राल्वा) : खत्म करो जल्दी क्या बात है ?

श्री रामेश्वर सिंह: मैं जल्दी से खत्म कर रहा हूं लेकिन ये लोग नहीं चाहते हैं कि कोई शरीफ श्रादमी सदन मैं शराफत से ग्रपनी बात कहे...

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): I am sorry, this is not a point of order. Let him formulate his point of order. Where is the point of order (Interruptions).

श्री रामेश्वर सिंह: मेरा पाइंट आफ बार्डर यह है... (ब्यवधान)

श्री लक्ष्मी नारायण: पहली बार पता चला कि कोई शरीफ ग्रादमी भी बोल रहा है।

श्री रामेश्वर सिंह: जहीं शराफत की सीमा लांध जायेंगे तो यही कहेंगे ... (ब्यवधान) उपसभाष्यक (श्रोमती मार्गेट ग्राल्वा) : कोई बात नहीं है, श्राप बैठिए, ग्रापका पाइंट श्राफ श्रार्डर नहीं है ।

श्री रामेश्वर सिंह: ग्रगर सरकार चाहती है कि इसी तरह से हाऊस चले ...(ब्यवधान) ग्रगर इस तरह से विठाना चाहेगी तो मैं नहीं बैठुंगा... (ब्यवधान)

DR. RAFIQ ZAKARIA: We rae not prepared to listen to his sermons.

श्री लक्ष्मी नारायण : मैं इनका चलेंज एक्सेप्टकरता हूं . . (व्यवधान) हम श्राप जैसे लोगों को बैठाना जानते हैं . . (व्यवधान) श्राप जैसे लोगों का दिमाग हमने कई बार दुरुस्त किया है . . . (व्यवधान)

DR RAFIQ ZAKARIA: You should not have allowed this point of order. (*Interruptions'*).

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA). You can't tell me what I should do or should not do. if each Member stands up and advises as to what I should do or what I should not do, the House cannot be managed. I request the Members to cooperate. Please sit down. We have already wasted one hour on this issue. (Interrwptions).

DR. RAFIQ ZAKARIA: Is it a point of order?

श्री रामेश्वर सिंह: जकरीया साहब थोड़ा गऊर से ... (व्यवधान) इस उम्र में गऊर नहीं सीखा ... (व्यवधान) सारी बात सुनिये। क्या फर्क पड़ा है सदन में ? वह परम्परा डालना चाहते है ... (व्यवधान)

डा॰ रफीक जकरीयाः वेशकर हमें शकर सिखा रहे हैं... (व्यवधान)

श्री रामेश्वर सिंह: क्या इस सदन में लाठी, बल्लम, गंडामा लेकर श्राना चाहत हैं. . उपसभाष्यक्ष (श्रीमती मार्गेट ग्राल्वा) : वह सब खत्म हो गया है ... (ब्यवधान)

श्री रामेश्वर सिंह: ग्रगर मुझे यह बोलने नहीं देना चाहते तो क्या चाहते हैं कि सरकारी पक्ष डंडे के बल से सदन को चलायें।

उपसमाध्यक्ष (श्रीमती मार्गेट ग्राल्वा) : वह सब सुबह खत्म हो गया है । ग्रब ग्राप बँटिये ।

श्री रामेश्बर सिंह: ग्रगर सरकारी पक्ष कार्यवाही डंडे के बल से चलायेगा, तो डंडे का जवाब डंडे से दिया जाएगा।

उपसभाष्यक (श्रीमती मार्गेट श्रः लवा) : श्रव श्राप बैठिये। यह सब तो सबेरे हो गया है ।

भी रामेश्वर सिह: यह सदन सारे देश की सर्वोपरि संस्था है . . . (ब्यवधान)

उपसभाष्यक्ष (श्रीमती मार्गेट ग्राल्वा) : ग्रव ग्राप बैठिये यह तो सारा सबेर खत्म हो गया है ।

श्री रामेश्वर सिंह मेरी बात सुनिये . . (व्यवधान)

उपसमाध्यक्ष (श्रीमती मार्बेट क्राल्बा) : बात हो गई है।

श्री रामेश्वर सिंह: मेरी बात सुनिये । जिस तरीके से कल्प नाथ राय यहां सदन में बैठ करके सदन की कार्यवाही चला रहे हैं, वह तरीका नहीं चलेगा । कल्प नाथ राय जी यहां इस सदन में जिस तरीके से महिलाओं को उभाइ रहे हैं, उस तरीके से सदन नहीं चलेगा ।

DR. RAFIQ ZAKARIA; This is *i* reflection on our Minister. You mus expunge it from the record.

Nagar Haveli and Chandigarh Repeal) Bill, 1983

श्री रामेश्वर सिंह श्रगर मझे बोलने नहीं दिया जाएगा ... (ब्यवधान) सत्ताधारी पक्ष को भी नहीं बोलने दिया जाएगा। इतना उन्हें समझाइये श्रीर हाउस को जरा कंट्रोल करें।

उपसमाध्यक्ष (श्रोमती मार्गेट ब्राह्वा) : श्राप जरा बैठिये । श्राप नहीं बैठेंगे. तो मैं कण्डोल कैसे करूंगी।

SHRIMATI KANAK MUKHERJEE: Madam, this is a mass petition signed by 84 men and women irrespective of caste and creed, Hindus, Muslims, Communists and even Congress-I, that the allegation of mass rape on women is absolutely baseless, concocted and politically motivated story against the CPI(M) in West Bengal. That means story of mass rape of women is absolutely false, cooked up. . . (Interruptions).

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Please listen to her. How can you stop a Member from making her submission? When you were speaking, you did not want them to disturb you, Saroj.

SHRIMATI KANAK MUKHERJEE: With your kind permission I want to lay it on the Table of the House. This is an investigation report of the newspaper called "BASUMATI" and the reporters were women, one of them toy name Saraswati Sarkar. ..

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): No, it cannot be laid on the Table; it cannot be allowed to be laid on the Table.

SHRIMATI KANAK MUKHERJEE: The report says actually the dispute was between one Nurul Hussain, the panchayat member, and gram a jathedar and the share-croppers. There was no connection with women. So I request Members, don't make political use of any such concocted story. .. (Interrwptions).

SHRIMATI **PRATIBHA** SINGH (Biha?)' Mr. Jyoti Basu should resign.

SHRI DIPEN GHOSH: If Mr. Jyoti Basu resigns, who will listen io your stories. . . (Interruptions).

SHRIMATI KANAK MUKHERJEE: I want to lay this on the Table...

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): No, no, 1 wiH not allow it. The matter is now closed. We go to the next item.

THE LEPERS (DELHI, ANDAMAN AND NICOBAR ISLANDS, LAKSHA-DWEEP, DADAR AND NAGAR HAVELI AND CHANDIGARH RE-PAEL) BILL. 1983

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI В SHANKARANAND): Madam Chairman, I beg to move—

"That the Bill to provide for the repeal of the Lepers Act, 1898, as in force in the Union territories of Delhi, Andaman and Nicobar Islands, Lakshadweep, Dadar and Chandigarh, as passed Haveli and by the Lok Sabha, be taken into consideration."

The House is aware that in the month of April 1 had laid on the Table of the House a statement containing the decisions of the Government on the Working Group to formulate strategy for the eradication of leprosy from our country and according to that decision the present Bill to repeal the Lepers Act 1898, in its application to the Union Territories without legislatures is brought before the House for consideration and passing. . . (Interruptions).

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): I would request Hon'ble Members to carry on their conversation outside the House in the Lobby.

SHRI B. SHANKARANAND: The Lepers' Act 1898 was enacted on the basis of the then prevailing knowledge